

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA No.172 of 2021

IN THE MATTER OF:

Poonam Yadav

Applicant

Versus

M/s Ecogreen Energy Pvt. Ltd. & Ors

Respondent(s)

with

OA No.109/2022

Vivek Kamboj & Anr

Applicant

Versus

Union of India & Ors

Respondent(s)

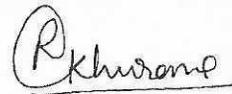
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Filed By:

Date: 10.03.2026

Place: Gurugram



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**STATUS REPORT BY WAY OF AFFIDAVIT OF PARDEEP DAHIYA COMMISSIONER,
MUNICIPAL CORPORATION OF GURUGRAM**

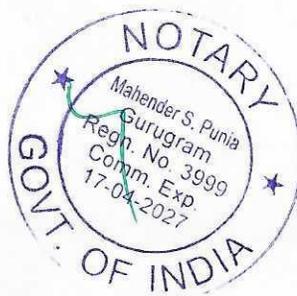
Most Respectfully Showeth: -

I, Pradeep Dahiya Commissioner, Municipal Corporation of Gurugram, do hereby solemnly affirm and state as under: -

1. That in compliance of order dated 16.12.2025, the present report is being submitted to place on record the latest status of progress at Bandhwari site and disposal of waste in compliance of the aforesaid orders.

Status of Legacy Waste: -

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Re

2. The Legacy waste and daily waste piled up at Bandhwari, Gurugram SLF site has been managed by Municipal Corporation, Gurugram with help of Bioremediation & Bio-Mining. The detail of fresh waste, legacy waste and its processing at SLF Bandhwari Site from January, 2023 onwards is given as under: -

Table-1

Sr. No	Description	Quantity in Lac MT
1	Total legacy waste assessed in January 2023	30.43
2	Fresh waste received from Jan 2023 to Dec 2023	6.06
3	Fresh waste received from 1 st Jan 2024 to 31 st December 2024	6.90
4	Fresh waste received from 1 st Jan 2025 to 31 st December 2025	8.79
5	Fresh waste received from 1 st Jan 2026 to 28 th February 2026	1.37
Total waste received (A)		53.55
6	Waste Processed from Jan 2023 to Dec 2023	16.50
7	Waste Processed from Jan 2024 to 31 st December, 2024	17.46
8	Waste Processed from 1 st Jan 2025 to 31 st December 2025	2.32
9	Waste Processed from 1 st Jan 2026 to 28 th February 2026	0
Total waste processed (B)		36.28
Balance waste to be processed as on 28.02.2026 (A-B = C)		17.27

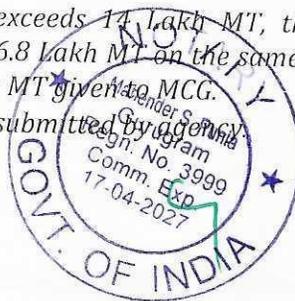
3. Moreover, keeping in the view the dismal performance of the Agencies, Municipal Corporation has closed the agreement of both agencies i.e. M/s Aadarsh Bharat Enviro Pvt. Ltd. and M/s Greentech Environ Management Pvt. Ltd. vide memo no. EE-SBM/MCG/2025/17359 & EE-SBM/MCG/2025/17357 dated 14.07.2025.
4. Thereafter, Municipal Corporation, Gurugram sent the proposal to the Director Urban Local Bodies, Haryana for according fresh administrative approval and invitation of fresh tenders for treatment of remaining legacy waste of 15 Lakh MT (14 Lakh MT + 1



Lakh MT). The administrative approval to the tune of 89.88 Cr. was accorded by the Government vide memo no. SNT/DULB/2025/1334 on 27.08.2025 & additional administrative approval for processing of 1 Lakh MT has been accorded vide memo no. DULB/SNT/2025/1698 on dated 28.10.2025 (Total Revised quantity 15 Lakh MT).

5. Thereafter, Municipal Corporation Gurugram initiated the tendering process of treatment of legacy waste and 3 nos. of tenders were invited on 09.09.2025 for 15 lakh MT (5 lakh MT each) with closing date 30.09.2025 but only one bid was received in only one tender and no bid was received in remaining two tenders. Thereafter, 2 nos. of tenders for treatment of waste were again re-invited with 7.5 Lakh MT quantity in each tender on 16.10.2025 with opening date on 07.11.2025 and project completion timelines of 12 months. On 07.11.2025, tenders were opened and only single bid was received in each tender. Consequently, tenders were again re-invited on 08.11.2025 and same were opened on 02.12.2025. The financial bids were opened on 05.12.2025 and on same day, case for approval of rates from High Power Works Committee (HPWC) headed by Hon'ble Chief Minister, Haryana was sent to Directorate, Urban Local Bodies, Panchkula. The case was taken up by the HPWC in its meeting dated 09.12.2025 and the work of Bioremediation of legacy waste at Bandhwari has been approved by Committee. Communication of approval from HPWC has been received vide memo no. DULB/SNT/2026/52 on dated 23.01.2026. After deliberation, Committee approved the rates @ Rs. 900/- MT for treatment of 7 lakh MT of legacy waste amounting to Rs. 6300.00 Lakh of M/s MKG Green Energy Pvt. Ltd for Phase-XI and @ Rs. 900/- MT for treatment of 7 lakh MT of legacy waste amounting to Rs. 6300.00 Lakh of M/s Daya Charan and Company for Phase-XII along with revised administrative approval amounting to Rs. 12600.00 Lakhs with followings additional conditions: -

- If the quantity of legacy waste exceeds 14 Lakh MT, then the successful bidder will remediate the legacy waste upto 16.8 Lakh MT on the same rates which is 20% of original administrative approval of 14 Lakh MT given to MCG.
- Monthly review as per PERT Chart submitted by agency.



- Number of manpower and machinery to be deployed should be made the part of agreement.
- Additional BG equal to 5% shall also be deposited by the successful bidders. If the penalty exceeds the amount of revised BG, then the penalty shall be recovered as an arrear of land revenue and property also be attached as per the law.

Further, acting upon the approval received from Headquarter, Municipal Corporation issued the LOI to both agencies i.e M/s Daya Charan and Company & M/s MKG Green Energy Pvt. Ltd vide memo no. **MCG/EE-SWM/2026/2981 & MCG/EE-SWM/2026/2978 on dated 30.01.2026** with assigned quantity of 14 Lakh MT in two Phase (XI & XII). Moreover, it is also submitted that trial runs of processing has been started by agency. The work of dispatch of processed material will be started tentatively in the 3rd week of March, 2026.

Action Plan for treatment of legacy waste: -

Table-2
Action Plan for Legacy Waste

Sr. No.	Particular	Date
1	Tenders Recalled 3 rd Time	08.11.2025
2	Openings of Bids	02.12.2025 Bids opened: 3 bids have been received in 1 tender, and 2 bids have been received in 2 nd tender. The bids have been opened and the case for approval of rates was sent to DULB on 05.12.2025
3	Technical Evaluation	05.12.2025
5	Proposal sent to Head quarters	05.12.2025
6	Approval received from HQ	23.01.2026



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7	LOI Issue	30.01.2026
8	Deposit of Bank Guarantee	10.02.2026
9	Signing of Agreement	23.02.2026
10	Work Start	15.03.2026 (Dispatch)
11	Completion	January, 2027

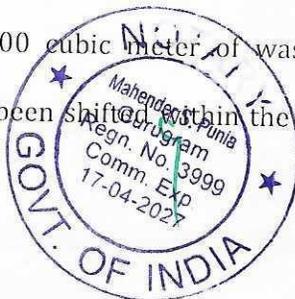
Status of Fresh Waste Management:

8. At present fresh waste of Municipal Corporation, Gurugram and Municipal Corporation, Faridabad is being received at Bandhwari Landfill Site. MCG has requested to Commissioner of Municipal Corporation, Faridabad to stop the dumping of waste at Bandhwari Landfill Site by 23.10.2025 vide letter no. MCG/CMC/2025/24141 dated 16.09.2025 in order to further reduce the incoming of fresh waste at Bandhwari Landfill Site. The authorities assured that the requisite action will be taken very soon. It is also pertained to mention here that Municipal Corporation again requested to Commissioner of Municipal Corporation, Faridabad to stop the dumping of waste at Bandhwari Landfill Site vide letter no. MCG/CMC/2026/6964 dated 09.03.2026 in order to further reduce the incoming of fresh waste at Bandhwari Landfill Site.
9. Besides above, for processing of fresh MSW (for a period of 10 years) at Bandhwari Landfill Site, Municipal Corporation, Gurugram sought an administrative approval and sent the estimate amounting to Rs. 171.71 Cr. to DULB vide letter no. MCG/EE-SBM/2025/12078 dated 16.05.2025. The administrative approval to the tune of Rs. 27.22 cr. has been received from DULB with a processing period of three years. Thereafter, Municipal Corporation Gurugram initiated the tendering process of treatment of daily generated Municipal Solid waste. In this regard, tender was invited on 15.12.2025 with closing date 06.01.2026 but no bid was received in tender. Thereafter, tender was invited again on dated 07.01.2026 with closing date i.e. 23.01.2026, but at this time also no bid was received. Subsequently, the tender was invited for the third time on dated 30.01.2026 with closing date i.e. 19.02.2026. It is pertinent to highlight



that during third time also no bid was received. The prominent agencies engaged in similar field have given inputs regarding lower rates evaluated by department for processing of fresh waste and have raised concerns regarding efficient and effective working at these rates. As far as the concern is relating to gap of 252 TPD, it is submitted that Municipal Corporation, Gurugram submitted estimate for processing of 1200 TPD to DULB, however after scrutiny of estimate headquarter, DULB has approved the estimate for 948 TPD considering the 20 % of total waste as recyclables. As per the standard RFP circulated by Directorate of Urban Local Bodies, Haryana, Panchkula the agencies selected for processing of fresh waste have to setup appropriate processing facility in accordance with the quantity and characteristics of waste, decentralized waste processing/MRF, processing of wet waste by way of composting and dry waste by way of segregation, development of Sanitary LandFill Site (SLF). Now, Municipal Corporation, Gurugram has sent a revised proposal to DULB vide memo no. MCG/CMC/2026/7075 dated 10.03.2026 for reconsideration and revision of the approved rates and estimate, so that the tender may attract participation from eligible Agencies and the work related to the processing of daily generated Municipal Solid Waste can be carried out smoothly and without interruption.

10. It is pertinent to mention here that there is no alternate site with MCG for management of fresh waste other than Bandhwari Landfill Site. Therefore, Municipal Corporation, Gurugram has invited the tender for creation of space to manage/receive the fresh waste by shifting of already dumped legacy waste on the same site i.e. Bandhwari Landfill Site. This pocket of land will be utilized for processing of fresh MSW after onboarding of Agency for processing of fresh waste. As per the contour survey, a patch of approximately 05 acres has been identified which can be utilized for the above said purpose. Municipal Corporation, Gurugram has allotted the tender to the Agency for shifting of approximately 280000 cubic meter of waste. At present, approximately 2,35000 cubic meter waste has been shifted in the landfill site and about 3.5-acre



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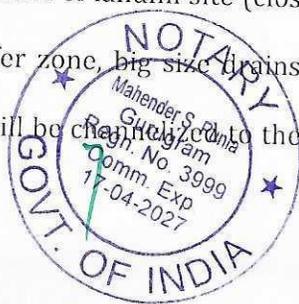
land has been vacated. In order to demarcate the land separately for legacy and fresh waste, a partition was made by GI sheet.

Environment Compensation

11. Haryana State Pollution Control Board has imposed Rs. 6.3 crore as Environment Compensation against MC Gurugram @ Rs. 10 lakh per month since April, 2020. The Municipal Corporation, Gurugram has deposited the said compensation upto the month September, 2025. The process of depositing the pending compensation of last quarter i.e. from October, 2025 to December, 2025 will be deposited by 20th March, 2026.

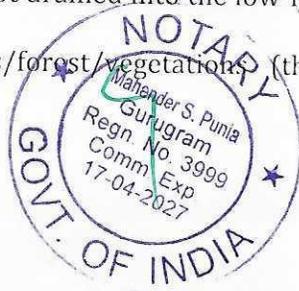
Status of Leachate Management

12. It is submitted that approximately 200 KLD leachate is generated at Bandhwari Landfill Site which increases during rainy season, depending upon the quantum of rainfall, moisture content and meteorological conditions. At present, there is no working LTP/DTRO for treatment of leachate generated at Bandhwari Landfill Site. The leachate at the site is being collected through small internal channels in 04 nos. leachate collection ponds with a total storage capacity of approximately 20,000 KL. After that, the leachate gets transported to STP, Behrampur. It is pertinent to mention here that the leachate ponds are lined with HDPE liners.
13. As the temperature during summer increases the risk of fire, therefore, in order to maintain the temperature, the leachate generated at site is sprinkled on the waste through tankers/pipelines. Thus, in this way, the risk of fire decreases and the leachate generated is also utilized.
14. During heavy and prolonged rains, there is a possibility that the surface run off rain water from the landfill site (back side) drains into the low-lying area of forest land. In order to prevent this surface, run off rain water into the forest area, the Agency has started processing the waste from the backside of landfill site (close to the forest area) so as to create the buffer zone. In this buffer zone, big size drains will be dug out and the leachate collected in these drains will be channeled to the leachate ponds from where



it will be transported to the STP, Behrampur through tankers. In this way, draining of surface run off rain can be prevented in the forest area.

15. The work of bio-remediation of legacy waste has started in the 1st week of March, 2026 and approximately 15 lakh MT legacy waste will be processed upto January, 2027. In this way, the height of the heaps of waste alongwith its slope and catchment area will get reduced which further helps in reducing the surface run off rain water.
16. The fresh waste of MCG and MCF is also received at this site which is not processed at present. The fresh waste generates more leachate due to higher moisture contents. MC, Gurugram has also started the process of tendering of fresh waste processing. After completion of tendering process and actual start of work of fresh waste processing, a significant amount of leachate generation will get reduced.
17. Municipal Corporation, Gurugram has hired a consultant to prepare a consolidated Detailed Project Report (DPR) which includes various provisions such as designing of leachate treatment plant with a capacity of 300 KLD, construction of RCC boundary wall along the landfill/forest area to prevent the seepage of leachate, sedimentation & screening tanks to store the leachate, pump rooms, internal roads, internal drainage etc. These measures will help in controlling the leachate run off to forest area. The DPR with an estimated cost of Rs. 24.88 cr. has been submitted to DULB for approval vide memo no. MCG/JC-SBM/2025/613 dated 11.12.2025.
18. Earlier, during the heavy rainy season, the sludge mixed with rainwater got drained out on Gurugram-Faridabad Road. In order to prevent occurrence of such incidents again, MCG has developed a green belt with boundary of curves stones along the road which helps in seepage of leachate on the road. Moreover, in order to prevent dust on Gurugram-Faridabad Road, view-cutters have also been installed along the road.
19. In the same rainy season of July, August and September, 2025, some quantity of the rainwater mixed with leachate got drained into the low-lying area in the form of natural cavity surrounded by hillocks/forest/vegetations (three sides) and landfill site



(remaining one side). The leachate mixes with water collected in this pond has been dewatered by MCG by installing dedicated pump-sets.

20. During rainy season, some complaints were received that surface run off water from the site got leaked into a natural creak starting from the right side of the landfill site Bandhwari and ending at Bandhwari Village. Some quantity of leachate mixed with water reached near a farmhouse situated at Bandhwari Village which was completely drained out by installing pump-sets & tankers by the MCG. In this regard, it is submitted that the water accumulated in the end of this creak i.e. near to farmhouses has been pumped out through tankers.

21. So far as, leachate flowing from Bandhwari Landfill Site is getting accumulated in the agricultural fields of villagers and affecting its fertility is concerned, it is submitted that there is no habitation and agriculture land near the site. The site is surrounded by forest from all sides. The people habitation and their agriculture land is far away from the landfill site. No leachate overflow has been observed in the agriculture fields of the villagers. In the recent rains held during the month of July, August and September, 2025, some run off water flows through the natural creaks upto a farm house located in Bandhwari village which was also pumped out as explained in the previous para. It is also pertinent to mention here that it is a very deep creak and water keeps accumulating in the creak itself from its own catchment area and never seepages into the agricultural fields which are on a higher altitude in comparison to the surface of creak. A strict vigil is being maintained to avoid leachate overflow from this site.

Place: Gurugram
Date: 10.03.2026
Verification:

Verified that the contents of above affidavit are true and correct to the best of my knowledge as derived from official records. No part of it is false and nothing material has been concealed herein.

Place: Gurugram
Date: 10.03.2026

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10 MAR 2026



ATTESTED

MAHENDER S. PUNIA
ADVOCATE & NOTARY
Distt. Gurugram (Haryana) India

P. K. Dely
Deponent
Commissioner
Municipal Corporation
Gurugram

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Commissioner
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Gurugram